4503 *Leave of absence* 

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-4069/65.]

#### **REPORT OF THE WORKING GROUP ON COM**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI S. V. RAMASWAMY): Madam, I beg to lay on the Table a copy of the Report of the Working Group on Coir. [Placed in Library. *See* No. LT-4056/65.]

## THE RUBBER (FOURTH AMENDMENT) RULES, 1964

SHRI S. V. RAMASWAMY: Sir, I also beg to lay on the Table a copy of the Ministry of Commerce Notification G.S.R. No. 65, dated the 28th December, 1964, publishing the Rubber (Fourth' Amendment) Rules, 1964, under subsection (3) of section 25 of the Rubber Act, 1957. [Placed in Library. *See* No. LT-4070/65.]

# THE COFFEE BOARD EMPLOYEES PENSION FUND RULES, 1965

SHRI S. V. RAMASWAMY: Sir, I also beg to lay on the Table a copy of the Ministry of Commerce Notification G.S.R. No. 337, dated the 24th February, 1965, publishing the Coffee Board Employees Pension Fund Rules, 1965, under subsection (3) of section 48 of the Coffee Act, 1942. [Placed in Library. *See* No. LT-4071/65.]

## LEAVE OF ABSENCE TO SHRI M BASAVAPUNNAIAH AND SHRI NIREN GHOSH

THE DEPUTY CHAIRMAN: I have to inform Members that the following letter diited the 8th March, 1965, has been received from Shri M. Basavapunniah:—

"You are aware that I am detained by the order of the Kerala Government under D.I.R. since 30th December, 1964. As I am thus prevented from attending

the current session of the Rajya Sabha. I request you to grant me leave of absence."

to Members

Is it the pleasure of the House that permission be granted to Shri M. Basavapunniah for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

Permission to remain absent is granted.

I have also to inform Members that the following letter dated the 17th March, 1965, has been received from Shri Niren Ghosh:—

"Since I am being detained by the Government of West Bengal and not being permitted by them to attend the session of the House, I request that leave of absence be granted to me as long as I am not being permitted to attend the Rajya Sabha."

Is it the pleasure of the House that permission be granted to Shri Niren Ghosh for remaining absent from all meetings of the House during the current session?

(No. hon. Member dissented.)

Permission to remain absent is granted.

# ALLOTMENT OF TIME FOR CONSI-DERATION OF MOTION REGARDING THE STATEMENT ON THE ANTI-NATIONAL ACTIVITIES OF PRO-PEKING COMMUNISTS.

THE DEPUTY CHAIRMAN: I have further to inform Members that under rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two and a half hours for the consideration of motion regarding the statement on the anti-national activities of Pro-Peking Communists and their preparations for subversion and violence.